

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)


.....

NEW DELHI: THE 28th December, 1971.

NOTIFICATION
INCOME TAX

No. 370 (F.No. 403/50/71-ITCC): In supersession of the Notification No. 46 (F.No. 16/114/69-ITCC) dated 2nd July, 1969 and in exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1952, the Central Government hereby authorises the Additional Commissioner of Income-tax, Lucknow to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with effect from 1st January, 1972.


(K.R. Raghavan)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 370 (F.No. 403/50/71-ITCC):

Copy forwarded to:-

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2. All Adml. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, I.R.S. (D.F.) Staff College, Nagpur.
5. The Accountant General, Uttar Pradesh, Allahabad.
6. The Chief Secretary, Govt. of Uttar Pradesh, Lucknow.
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8. All Offices/Sections in Board's office.
9. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
10. Shri S. Narayan, Secretary, Direct Taxes Enquiry Committee, D/25-B South Extension Part II, New Delhi-49.
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(K.R. Raghavan)
Deputy Secretary to the Government of India.

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No. CG/ITCC/232/98/REP/71 - dt. 10.1.1972.